

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.193/97

IN

O.A. No.1713/95

New Delhi: this the 26th day of August 1997

HON'BLE MR.S.R.ADIGE MEMBER(A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Shri Virender Pal Singh,
S/o Shri Mahender Pal Singh,
Vill. & PO-Chinder,
Distt. Ghaziabad

.. Review Applicant.

Versus

Union of India
through
Secretary (Defence)
Ministry of Defence,
New Delhi.

2. Ordnance Factory,
through
its General Manager,
Muradnagar,
Distt. Ghaziabad (UP)

3. The Chairman,
Ordnance Factory,
10A, Auckland Road,
Calcutta- 700001

... Review Respondents.

ORDER (BY CIRCULATION)

BY HON'BLE MR.S.R.ADIGE, MEMBER(A)

Perused the RA.

2. None of the grounds taken therein brings
it within the scope and ambit of Section 22(3)(f)

A.T.Act read with Order 47 Rule 1 CPC.

3. In the guise of a RA, the applicant has
sought to re-argue the entire case which is not
permissible in law.

4. The RA is rejected.

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

S.R.Adige
(S.R.ADIGE)
MEMBER(A)